



കേരള സർക്കാർ  
Government of Kerala  
2021



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART III Notifications by Heads of Departments Commissionerate of Land Revenue

## PALAKKAD DISTRICT

PROCLAMATION BY THE FOREST SETTLEMENT OFFICER AND REVENUE DIVISIONAL OFFICER, PALAKKAD

[U/s 6(1) OF THE KERALA FOREST ACT 1961]

Ref. D-1241/2018.

17th April 2021.

As per the Govt. Notification No.SRO 700/2017 published as per G.O(P) No.10/2017/R & WLD dtd. 4-11-2017 the Revenue Divisional Officer, Palakkad has been appointed as the Forest Settlement Officer, u/s 4(c) of the Kerala Forest Act to exercise the power conferred u/s 6(1) of the Kerala Forest Act.

I, the Forest Settlement Officer & Revenue Divisional Officer, Palakkad in exercise of the power conferred u/s 6(1) of the Kerala Forest Act do hereby specify that the under mentioned lands are proposed to be included within the reserve forest.

Sl. No.	Boundaries			Ownership			Boundaries				Nature of vegetation	
	Taluk	Name of Village	Rs. No.	Range	Revenue Extent (Ha)	Panchayath Extent (Ha)	Forest Extent (Ha)	North	East	South		West
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
1	Chittur	Nemmara	Bit I 168/2, 168/1	Nellyampathy	0.9150	Nil	Nil	Panchayat Road	Panchayat Road	PWD Road (Re-Survey Number 82,167,165, 168/7) Private Land (Re-Survey No.168/3,4,5,6)	Panchayat Road	
2	Chittur	Nemmara	Bit II 168/8	Nellyampathy	0.1810	Nil	Nil	PWD Road	Re-Survey No. 169	Private Land (Re-Survey No.168/3, 4, 5 & 6)	PWD Road (Re-Survey No. 165)	
3	Chittur	Nemmara	Bit III 80/4	Nellyampathy	0.0280	Nil	Nil	PWD Road (Re-Survey No. 82)	PWD Road (Re-Survey No. 83)	KSEB Land (Re-Survey No.80/5)	KSEB Land (Re-Survey No.80/5)	
4	Chittur	Vallanghy	273/2	Nellyampathy	0.820	Nil	Nil	Private Land (Re-Survey No. 273/3)	Private Land (Re-Survey No. 273/3)	PWD Road (Re-Survey No. 271)	Private Land (Re-Survey No. 270)	
5	Chittur	Nemmara	Bit I 148/5	Nellyampathy	1.0120	Nil	Nil	PWD Road (Re-Survey No. 148/4)	PWD Road	Pothundy canal (Re-Survey No.149,151)	Private Land (Re-Survey No.148/6)	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
6	Chittur	Nemmara	Bit II 150/4	Nellyampathy	0.6755	Nil	Nil	Pothundy canal (Re- Survey No.149)	PWD Road	Concrete Road & Private Land (Sy. No. 174, 175 & 176)	Private Land (Re- Survey No.151/3)	
7	Chittur	Kayaradi	637/5	Nellyampathy	0.0900	Nil	Nil	Private Land (Re- Survey No. 637/4)	PWD Road (Re- Survey No. 635)	Private Land (Re-Survey No.637/6,7,8)	Foot path way (Re-Survey No.637/3)	
8	Chittur	Thiruvazhiyad	Bit-I 321/4	Nellyampathy	0.1350	Nil	Nil	Private Land (Re- Survey No.321/ 9, 320/ 2,8)	Private Land (Re- Survey No. 321/9)	Private Land (Re-Survey No. 321/10)	Private Land (Re- Survey No.320/ 4,7,8)	
9			Bit II 321/6	Nellyampathy	0.2760	Nil	Nil	Private Land (Re- Survey No.321/ 3,7,13,14)	Reserve forest	Re-Survey No. 321/5	Private Land (Re-Survey No. 321/ 3,10)	
10	Chittur	Thiruvazhiyad	340/6	Nellyampathy	0.2690	Nil	Nil	PWD Road	PWD Road	Private Land (Re-Survey 340/28), Pothundy canal	Pothundy canal	

This proclamation will come in to effect from the date of its publication in the official gazatte. Who ever claims any right over the above mentioned land shall within a period of 4 (four) months appear or file written statement before the undersigned for specifying the nature of such right.

During interval between the publication of this proclamation and the date fixed by the Notification u/s 19 no right shall be acquired in or over the above mentioned land except under a grand or contract in writing made or entered in to by or on behalf of government or by or on behalf of some person to whom such right or power to create the same was vested when the proclamation was published, or by succession from such person and no clearings shall be made on such land, nor shall any person cut, collect, or remove any forest produce nor shall set fire to such land or kindle or leave burning any fire in such manner as to endanger the same.

No patta shall without the previous sanction of the Government be granted in such land, and every patta granted without such sanction shall be null and void.

Revenue Divisional Office,  
Palakkad.

(Sd.)  
Forest Settlement Officer &  
Revenue Divisional Officer.